

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 14

IA 2164/2024 In C.P. (IB)/1215(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 06.05.2024

NAME OF THE PARTIES: **ENCORE ASSET RECONSTRUCTION**
COMPANYPRIVATE LIMITED VS D S
KULKARNI & COMPANY THROUGH ITS
PARTNERS MR. DEEPAK S. KULKARNI
AND MRS. HEMANTI D. KULKARNI

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

IA 2164/2024 –

1. Mr. Vidit D. Kumat, Advocate appeared for the Applicant.
2. The present application is filed by the Resolution Professional to place on record report.
3. Accordingly, report of the Resolution professional is taken on record.
4. In view of aforesaid, **IA No. 2164/2024** is **allowed** and **disposed of**.
5. Learned counsel for the RP informs that they have already served copy of the report to the Financial Creditor as well as Personal guarantor.

6. Personal guarantor is directed to file reply within two weeks and serve copy of the reply to the Financial Creditor as well as Personal guarantor at least two days before the next date of hearing.

7. List Company Petition on **15.05.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna